

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 22ND FEBRUARY, 2013 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 22nd February, 2013 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Inder Kumar Gujral, former Prime Minister of India.
2. Shri Parma Nand, former Minister of Haryana.
3. Shri Kishan Singh Sangwan, former Member of Parliament
4. Freedom Fighters of Haryana.
5. Martyrs of Haryana.
6. Others.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

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| (i) THE SPEAKER | to report the time table fixed by the Business Advisory Committee in regard to various business. |
| (ii) A MEMBER OF
THE COMMITTEE | to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee. |

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Haryana Private Universities (Amendment) Ordinance, 2013 (Haryana Ordinance No. 1 of 2013).
2. A MINISTER to lay on the Table the Haryana Rural Development (Amendment) Ordinance, 2013 (Haryana Ordinance No. 2 of 2013).
3. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.7/Const./Art.320/2011, dated the 30th March, 2012 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
4. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/5/2004/2nd Amendment/2012, dated the 21st June, 2012, as required under section 182 of the Electricity Act, 2003.
5. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/26/2012, dated the 5th December, 2012, as required under section 182 of the Electricity Act, 2003.

6. A MINISTER to lay on the Table the Administrative Reforms Department Notification No. S.O. 99/C.A.22/2005/S.27/2009, dated the 21st December, 2009, regarding the Haryana Right to Information Rules, 2009, as required under section 29 (2) of the Right to Information Act, 2005.
7. A MINISTER to lay on the Table the Annual Report of Haryana State Electronics Development Corporation Limited for the year 2009-2010, as required under section 619-A (3)(b) of the Companies Act, 1956.
8. A MINISTER to lay on the Table the Annual Report of Haryana State Electronics Development Corporation Limited for the year 2010-2011, as required under section 619-A (3)(b) of the Companies Act, 1956.
9. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2007-2008, as required under section 39(2) of Water (Prevention and Control of Pollution) Act, 1974.
10. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2009-2010, as required under section 39(2) of Water (Prevention and Control of Pollution) Act, 1974.
11. A MINISTER to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2010-2011, as required under sections 104(4) and 105 (2) of the Electricity Act, 2003.
12. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2010-2011, as required under section 619-A (3) (b) of the Companies Act, 1956.
13. A MINISTER to lay on the Table the 12th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2008-2009, as required under section 619-A (3)(b) of the Companies Act, 1956.
14. A MINISTER to lay on the Table the 13th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2009-2010, as required under section 619-A (3)(b) of the Companies Act, 1956.
15. A MINISTER to lay on the Table the 37th Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2010-2011, as required under section 619 A (3) (b) of the Companies Act, 1956.
16. A MINISTER to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2010-2011, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
17. A MINISTER to lay on the Table the 38th Annual Report of Haryana Seeds Development Corporation Limited Panchkula for the year 2011-2012, as required under section 619-A (3)(b) of the Companies Act, 1956.
18. A MINISTER to lay on the Table the Annual Statement of Accounts of Housing Board, Haryana, Panchkula for the year 2009-2010, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
19. A MINISTER to lay on the Table the Annual Statement of Accounts of Housing Board, Haryana, Panchkula for the year 2010-2011, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

V (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs. 370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs. 290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that

land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs. 10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iv) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of car as HR-70 L-0009. He further stated that the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

**CHANDIGARH:
THE 21ST FEBRUARY, 2013.**

**SUMIT KUMAR,
SECRETARY.**